

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.324
IA-3198/2021
in
IB-722(ND)/2020

IN THE MATTER OF:

M/s. Tata Capital Financial Services Limited
Vs.
Bhavnesk Kanwar

.... **APPLICANT/PETITIONER**

.... **PERSONAL GUARANTOR**

SECTION

U/s 95

Order delivered on 16.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Adv. Nikhil Kumar Singh
For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 06.03.2023.

Sd/-
(Court Officer)